CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1566 of 2001

New Delhi, this 22nd day of June, 2001



HON'BLE SHRI M.P.SINGH, MEMBER(A)

- 1. O.P. Dhiman S/o Late Shriek Soran Singh
- 2. Naval Singh S/o Shri Pyare Lal
- 3. Sri Ram S/o Late Shri Kahuman Singh

(All are working under the Regional Provident Fund Commissioner, Bhavishya Nidhi Bhawan, Sector 15A, Faridabad)

Applicants

(By Shri K.K.Patel, Advocate)

versus

- Central Provident Fund Commissioner Ministry of Labour Government of India Bhavishya Nidhi Bhawan 14 Bhikaji Cama Place New Delhi-110066

ORDER(oral)

Hon'ble Shri M.P.Singh, M(A)

Three applicants have filed this OA under Section 19 of the Administrative Tribunals Act,1985, seeking a direction to quash and set aside the order dated 14.6.2001 issued by respondent No.2 and further direction to respondents to transfer the employees who had not been transferred inspite of transfer policy dated 7.7.1995.

2. Brief facts of the case as stated by the applicants are that they are working as Section Supervisor in the

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Provident Fund Organisation. They have been transferred to Sub Regional Office, Karnal on the basis of rotational transfer policy. It is alleged by them that the orders have been passed discriminating them as they have been transferred earlier. They have also alleged that the orders passed by the respondents are in violation of the instructions dated 31.5.2001 and 7.7.1995. Aggrieved by this, they have filed this OA seeking the aforesaid relief.

- 3. Heard the learned counsel for the applicants and perused the record.
- 4. During the course of the arguments, the learned counsel for the applicants stated that the applicants have submitted representations on 8,11&12.6.2001 to respondents against the transfer order which are still pending with the respondents.
- 5. In view of the facts and circumstances of the case, I consider it appropriate to direct the respondents to dispose of the representations of the applicants by passing a speaking, reasoned and detailed order treating this application as part of the representation, within a period of one month from the date of receipt of a copy of this order.

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- 6. Registry is directed to send a copy of the application along with this order to the respondents.
- 7. The OA is disposed of as above. No order as to costs.

(M.P.Singh)

Member(A)

Vacation Bench

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